

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
ONUS ENTERPRISE PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ONUS ENTERPRISE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	11.08.2014
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U51900MH2014PTC257076
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 528, Grohitam Building, Sector – 19 C, Vashi, Navi Mumbai – 400 705
6.	Insolvency commencement date in respect of corporate debtor	Date of order : 03.03.2020 (Order Copy received on 09.03.2020)
7.	Estimated date of closure of insolvency resolution process	30.08.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Shivan Raju Palavesam IBBI/IPA-002/IP-N00496/2017-2018/11596
9.	Address and e-mail of the interim resolution professional, as registered with the Board	214-215, Second Floor, Om Dutta C.H.S., Khamdeo Nagar, 90 Feet Road, Sion – Bandra Link Road, Mumbai 400 017 Email : shivan.raju@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	214-215, Second Floor, Om Dutta C.H.S., Khamdeo Nagar, 90 Feet Road, Sion – Bandra Link Road, Mumbai 400 017 Email : onuscirp@gmail.com
11.	Last date for submission of claims	23.03.2020
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link http://ibbi.gov.in Physical Address: N.A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of ONUS ENTERPRISE PRIVATE LIMITED on 03.03.2020 and order copy received on 09.03.2020.

The creditors of ONUS ENTERPRISE PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 19th March, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

S/d.

P. Shivan Raju
Interim Resolution Professional
for Onus Enterprises Private Limited
IBBI/IPA-002/IP-N00496/2017-2018/11596

Date: 11th March, 2020
Place: Mumbai


P. SHIVAN RAJU
B.Com., LL.B., CAIIB.
Insolvency Professional
IBBI/IPA-002/IP-N00496/2017-2018/11596
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